

**State Lotteries**

8208. SHRI BAGUN SUMBRUI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State Government's who had sought the approval of the Centre to introduce State lotteries to raise non-tax resources; and

(b) the amount of money these lotteries are likely to bring in?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Nineteen States viz. Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Maharashtra, Madhya Pradesh, Manipur, Nagaland, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh and West Bengal had sought permission to introduce lotteries.

(b) The amount of earnings of the States from their lotteries would differ from time to time depending upon the quantum of income from sale of tickets, expenditure on prize money, commission to agents and administrative expenses.

**Indian Assistance to Sudan for Development of Sugar Mills**

8209. SHRI CHINGWANG KONYAK: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that India had offered assistance to Sudan for development of sugar mills in that country;

(b) if so, the details thereof; and

(c) what are the sources of supply of equipment and finances for these projects in Sudan?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) and (c) At the Solidarity meeting organised in March, 1981 at Khartoum by the UNIDO in cooperation

with the Sudanese Government for the industrial development of Sudan, India offered to assist Sudan, among other things, in the development of four sugar mills through supply of know-how and equipment from India and with the project finances being raised from multi lateral financial agencies or third countries.

**'Mahadev Koli' Scheduled Tribe**

8210. SHRI K. B. CHODHARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Mahadev Koli was specified as Scheduled Tribe in the Constitution (Scheduled Tribes) Order, 1950, in the erstwhile Bombay State;

(b) if so, whether people belonging to Mahadev Koli, in the districts of Bijapur, Karwar, Dharwar and Belgaum were eligible to claim benefits as Scheduled Tribes;

(c) whether Government are aware that the Mahadev Koli Tribe is omitted in the Constitution (Scheduled Tribes) Modification Order, 1956; and

(d) if so, the reasons therefor and the circumstances under which the Mahadev Koli Tribe came to be omitted in the Modification Order, 1956 in Karnataka State?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) According to the Constitution (Scheduled Tribes) Order, 1950 as amended upto date the 'Koli Mahadev' has been specified as Scheduled Tribes for the erstwhile State of Bombay.

(b) Yes, Sir. The Koli Mahadev tribe was eligible to claim benefits as Scheduled Tribes in these areas.

(c) Yes, Sir.

(d) The Koli Mahadev community was omitted from the list of Scheduled Caste and Scheduled Tribes (Modification) Order 1956 because the erst-